

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

223. IA/4698/2023 IA/5460/2023 IA/5302/2023 IA/3735/2023 IN C.P.
(IB)/1330(MB)2020

IN THE MATTER OF

Punjab and Maharashtra Cooperative Bank Ltd.
V/s

Privilege Industries Ltd.

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 13.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

SHRI. SANJIV DUTT
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA/3735/2023:

Adv. Alok Dhir (PH)

For the RP in IA/3735/2023:

Adv. Gaurav Joshi (PH)

For the RP in I.A. 4698/2023, I.A. 5460/2023 & I.A. 5302/2023:

Adv. Mustafa Doctor (PH)

For the Respondent No. 2 in IA/3735/2023: Adv. Yash Momaya (PH)

For the Crown Beers India Pvt. Ltd.:

Adv. Atharva Diwe (PH)

ORDER

I.A. 4698/2023, I.A. 5460/2023 & I.A. 5302/2023

The Ld. Counsel for the Respondent (Crown Beers India Pvt. Ltd) prays for time on the ground that the board is in the process of considering the affidavit forwarded by the Applicants. In view of the request made, adjourned to **07.03.2024.**

I.A. 3735/2023

Adjourned to **15.02.2024.**

Sd/-
SANJIV DUTT
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham